

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

104. IA/2251/2024 IA/2300/2024 IN C.P. (IB)/1245(MB)2021

IN THE MATTER OF

STATE BANK OF INDIA

VS

ARSHIYA NORTHERN FTWZ LIMITED

Section 7 of the Insolvency & Bankruptcy Code, 2016

Order Delivered on 10.05.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant in IA/2251/2024: Adv. Ayush Rajani (PH)

For the Applicant in IA/2300/2024: Adv. Shweta Dubey (VC)

For the Respondent in IA/2300/2024: Adv. Ayush Rajani (PH)

ORDER

I.A. 2251/2024

The Ld. Counsel for the Applicant wishes to withdraw the present application.

Allowed as prayed for. I.A. is **disposed of as having been withdrawn.**

I.A. 2300/2024

The Ld. Counsel for the Respondent prays for a short adjournment. Allowed as prayed for. Adjourned to **06.06.2024.**

Sd/-
MADHU SINHA
Member (Technical)
Shubham

Sd/-
REETA KOHLI
Member (Judicial)